

- The said securities (shares) were pledged by Hiten P. Dalal in favour of Stanchart to secure a loss,
- Stanchart has been able to prove a loss of Rs. 280 crore only (against Rs.1253 crore claimed) and hence these pledged securities can be sold by Stanchart over a period of two years to secure the said loss,
- The bonus, dividends and interest received on above securities do not form part of the pledged securities and therefore Stanchart should return the same to the Office of the Custodian,
- Cantriple units of face value Rs. 35.5 crore should be handed over to the Office of the Custodian.

In its judgement the Special Court made some observations about Standard Chartered Bank. The observations, inter-alia, included an observation to the effect that the bank tried to hide facts from RBI by creating false records. The Special Court also observed both the bank as well as the broker were keeping back the arrangements from the Court and that the bank was not admitting the arrangement because it was contrary to and in breach of RBI regulations and against prudent banking practices.

On an application moved on behalf of

Standard Chartered Bank and Hiten P. Dalal the Hon'ble Special Court has extended stay of operation of its judgement beyond 24.1.99 by a further four weeks.

Foreign aid through bilateral and multilateral agreements

54. SHRI E. BALANANDAN: Will the Minister of FINANCE be pleased to state:

(a) the amount of foreign aid made available to India through the multilateral and bilateral agreements this fiscal year;

(b) the amount of loan received during the current fiscal year from the World Bank and the IMF; and

(c) the purpose for which such loans were granted?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) The amount of foreign aid for various projects for which agreements have been signed with the multilateral and bilateral donors during 1998-99 is given in the annexed Statement I.

(b) The amount of loan received during the current fiscal year upto 31.1.99 from the World Bank and the IMF are Rs. 3580.58 crores and 'nil' respectively.

(c) The information is given in the annexed Statement.

Statement

Foreign aid made available to India by Multilateral & Bilateral Countries during 1998-99

(D.C. in million)

S. No.	Country	Description of projects	D.C.	Amount
1	IDA	National Agriculture Technology	US\$	100.00
2	IDA	Orissa Health Sys Development	US\$	76.40
3	IDA	UP Diversified Agr Support	US\$	79.90
4	IDA	Rural Women Development and Empowerment	US\$	50.00
5	IDA	Kerala Forestry	US\$	30.00
6	IDA	Maharashtra Health System Dev	US\$	134.00
7	IDA	Andhra Pradesh Economic Restructuring	US\$	241.90
8	IDA	UP - Sodic Land Reclamation Pjt-II	US\$	194.10
9	IBRD	National Agriculture Technology	US\$	96.80
10	IBRD	UP Diversified Agr Support	US\$	50.00

S. No.	Country	Description of projects	D.C.	Amount
11	IBRD	A.P. Economic Restructuring	US\$	301.30
12	Germany	Fertilizer Programme	D.M.	70.00
13	Germany	Minor Irrigation Prog Maharashtra	D.M.	45.00
14	France	Implementation in management of Water Supply Calcutta	F.Fc.	36.00
15	France	Centre for laser Application in Mysore	F.Fc.	13.80
16	France	Impact Assessment of mining activities in Subarnarekha Basin	F.Fc.	19.00
17	ADB	Mumbai Port Trust	US\$	97.80
18	ADB	Chennai Port Trust	US\$	15.20
19	ADB	LPG Pipeline Programme	US\$	150.00
20	Germany	Industrial Pollution at NPC	D.M.	5.50
21	Germany	Water Shed Management-III	D.M.	5.00
22	Germany	Attachment of savings & credits -Self Help Group to Banks	D.M.	4.00
23	Germany	Integrated Social Security Scheme for Women (SEWA)	D.M.	2.00
24	Sweden	Consultancy Fund	SEK	27.00
25	Sweden	National Rural Water Sply & Sanitation	SEK	48.50
26	Switzerland	Pig Breeding Centre in Kerala	Rs.	4.50
27	U.K.	Haryana Power Sector Reforms	UK Pds	15.00
28	U.K.	Health Policy and System Dev.	UK Pds	0.80
29	U.K.	UK/India collaboration in Oil Seed Crops Phase-II	UK Pds	1.99
30	Canada	Boiler Emission Upgradation	C\$	2.50
31	Denmark	National Programme for Eradication of Leprosy Ph.III	D.Kr.	76.40
32	Netherlands	Pilot Project for Usar and Reclamation in UP	D. Gldr	10.89
33	Japan	Project for Eradication of Poliomyelitis	Yen	392.00
34	Japan	Debt Relief Grant	Yen	185.67

News-item captioned "Standard Chartered Bank is lying"

55. DR. Y. LAKSHMI PRASAD:
SHRI K. KALAVENKATA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item appearing in the 'Indian Express' dated the 14th January, 1999 captioned "Stanchart Bank is lying".

(b) if so, the details of the judgement referred to in the news-item; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) to (c) Yes, Sir. Standard Chartered Bank had filed a suit in the Special Court because the Custodian required the bank to establish its rights on the shares, debentures and stocks belonging to notified broker, Hiten P. Dalal and held by the bank. In the said suit, the main questions for consideration before the Special Court were whether the plaintiff had suffered